



# भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-15082023-248103  
CG-DL-E-15082023-248103

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 31] नई दिल्ली, मंगलवार, अगस्त 15, 2023/ श्रावण 24, 1945 (शक)  
No. 31] NEW DELHI, TUESDAY, AUGUST 15, 2023/SRAVANA 24, 1945 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE (Legislative Department)

*New Delhi, the 15th August, 2023/Sravana 24, 1945 (Saka)*

The following Act of Parliament received the assent of the President on the 15th August, 2023 and is hereby published for general information:—

### THE PHARMACY (AMENDMENT) ACT, 2023

No. 29 OF 2023

[15th August, 2023.]

An Act further to amend the Pharmacy Act, 1948.

BE it enacted by Parliament in the Seventy-fourth Year of the Republic of India as follows:—

1. This Act may be called the Pharmacy (Amendment) Act, 2023.

Short title.

8 of 1948.

2. After section 32B of the Pharmacy Act, 1948, the following section shall be inserted, namely:—

Insertion of new section 32C.

"32C. Notwithstanding anything contained in section 32, any person whose name has been entered in the register of pharmacists maintained under the Jammu and Kashmir Pharmacy Act, 2011 or possesses qualification (medical assistant/pharmacists) prescribed under the said Act shall be deemed to have been entered in the register of pharmacists prepared and maintained under Chapter IV of this Act, subject to condition that an application to be made in this behalf within a period of one year from the commencement of the Pharmacy (Amendment) Act, 2023 and on payment of such fee,

Special provision relating to persons registered or qualified under Jammu and Kashmir Pharmacy Act, 2011.

Jammu and Kashmir Act No. LIII of 2011 (1955 A.D.).

and in such manner, as may be prescribed by the Government of Union territory of Jammu and Kashmir and Administration of Union territory of Ladakh."

---

DR. REETA VASISHTA,  
*Secretary to the Govt. of India.*

---

CORRIGENDUM

THE FOREST (CONSERVATION) AMENDMENT ACT, 2023

No. 15 OF 2023

In the FOREST (CONSERVATION) AMENDMENT ACT, 2023 (15 OF 2023), as published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 4th August, 2023, Issue No. 18, on page 2, in line 1, *for* "Nationality", *read* "Nationally".